

PUNJAB VIDHAN SABHA

Bill No. 15-PLA-2018

THE SALARY AND ALLOWANCES OF LEADER OF OPPOSITION
IN LEGISLATIVE ASSEMBLY (AMENDMENT) BILL, 2018

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BILL

*further to amend the Salary and Allowances of Leader of Opposition
in Legislative Assembly Act, 1978.*

BE it enacted by the Legislature of the State of Punjab in the
Sixty-ninth Year of the Republic of India as follows :—

1. (1) This Act may be called the Salary and Allowances of Leader
of Opposition in Legislative Assembly (Amendment) Act, 2018.

Short title and
commencement.

(2) It shall come into force on and with effect from the date of its
publication in the Official Gazette.

2. In the Salary and Allowances of Leader of Opposition in Legislative
Assembly Act, 1978, section 3-A shall be omitted.

Omission of
section 3-A of
Punjab Act 12 of
1978.

STATEMENT OF OBJECTS AND REASONS

As per the Section 3-A of “The Salaries and Allowances of Leader of Opposition in Legislative Assembly Act, 1978”, the payment of income tax of Leader of Opposition is made from the State exchequer during the last years. The council of Ministers in its meeting dated 24th March, 2018 has taken a decision to delete Section 3-A of this Act. So, there is also need to amend “The Salaries and allowances of Leader of Opposition in Legislative Assembly Act, 1978”.

It is proposed to amend the “The Salaries and allowances of Leader of Opposition in Legislative Assembly Act, 1978” to achieve the above said objective.

BRAHM MOHINDRA,

Minister for Parliamentary Affairs,
Punjab.

CHANDIGARH :
The 27th March, 2018.

SHASHI LAKHANPAL MISHRA,
Secretary.

N.B.— The above Bill was published in the Punjab Government Gazette (Extraordinary), dated the 27th March, 2018 under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly).